

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1235 of 2019**

**IN THE MATTER OF:**

**E.N. Palanisamy**

**...Appellant**

**Versus**

**Bank of Baroda & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Subas Chandra Acharya, Mr. Ninad Laud and  
Mr. IVO Dcosta, Advocates.**

**Mr. E.N. Palanisamy (In person)**

**For Respondent: Mr. R. Soundara Rajan, for R-1 & R-2.**

**Mr. G. Kalyan Jhabakh and**

**Mr. Akshayaa Benjamin, Advocates for IRP, R-3.**

**ORDER**  
**(Virtual Mode)**

**18.02.2021** After discussing the matter with Learned Counsel for both-sides, it appears necessary that the Learned Counsel for the Bank of Baroda should file Guidelines with regard to how 'NPA' is applied to given loans. The Learned Counsel for the Bank also requires to show what is the effect of 'OTS' entered into by parties after 'NPA' has been declared and even payments are made under the subsequent 'OTS' with concerned Judgments of the Hon'ble Supreme Court of India, if any, in that context.

List the Appeal 'For Admission (After Notice)' Hearing on **23<sup>rd</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md/